ODISHA ACT 3 OF 1944

THE ODISHA TENANCY (AMENDMENT) ACT, 1944

(21st April 1944)

AN ACT TO AMEND THE ODISHA TENANCY ACT, 1913.

Preamble.

WHEREAS the Orissa Tenancy (Amendment) Act, 1941, an Orissa Act I Act to amend the Orissa Tenancy Act, 1913, expired on of 1941 the 23rd November 1943;

AND WHEREAS it is expedient to re-enact the provisions of the said amending Act with retrospective effect;

It is hereby enacted as follows: -

Short title and com mencement.

- 1. (1) This Act may be called the Orissa Tenancy (Amendment) Act, 1941.
- (2) It shall be deemed to have come into force on the 23rd November 1943.

II of 1913

- Amendment
 of section 31 of the Orissa Tenancy Act, 1913, after subsection 31, section (6) the following sub-section shall be inserted, namely:

 H. & O. Act
 - Notwithstanding anything contained in the preceding provisons of this section, in any case of transfer of an occupancy holding or a portion or share thereof in a Government ostate, of which rent is payable direct to Government, the notices-referred to in sub-sections (2) to (6) shall not be required to be accompanied by any fee for the service of such notices on the landlord, and need not be served by the Collector on the Provincial Government as landlord ".